

प्रश्न सं. [क. 1121]

S. N. 2.

IMMEDIATE.

GOVERNMENT OF INDIA
MINISTRY OF LAW

No. F.28/49-C.

From

K.Y. Bhandarkar,
Joint Secretary to the Government of India.

To

The Chief Secretary to the
Government of all States and Union
except Jammu + Kashmir

New Delhi, dated the 19th December, 1949.

Sir,

I am directed to invite your attention to articles 341 and 342 of the Constitution of India which require the President to specify, after consultation with the Governor or Rajpramukh of a State, by public notification,

- (1) the castes, races or tribes or parts of or groups within castes, races or tribes, and
- (2) the tribes or tribal communities or parts of or groups within tribes or tribal communities

which shall for the purposes of the Constitution be deemed respectively to be Scheduled Castes and Scheduled Tribes in relation to that State. As these notifications will have to be issued by the President on or immediately after the date of the commencement of the Constitution (26.1.1950), it is requested that this Ministry may be furnished with complete and up to date lists of Scheduled Castes and Scheduled Tribes pertaining to the Province of _____ on or before the 7th January, 1950, for the purpose of inclusion in the said notifications. In preparing these lists, account should be taken of the areas, if any, which have been merged with the Province under section 290A of the Government of India Act, 1935.

Notified
Dept of
L.S.Chief
of Postपरिशिष्ट
"अ"
परिशिष्ट

2. In this connection I am to enclose for your information and for such assistance as they may be two lists of Scheduled Castes and Scheduled Tribes prepared by the Constituent Assembly Secretariat in consultation with the Provincial Government during the consideration stage of the Constitution.

3. The views of the Provincial Government are also invited on the questions whether -

- (1) a member of a Scheduled Caste, if he has changed or subsequently changes his religion, should continue to be treated as a Scheduled Caste, and
- (2) a person not professing the tribal religion should be treated as a member of a Scheduled Tribe.

Yours faithfully,

(S. Y. SHANDARKAR)
Joint Secretary to the Government of India

B.

परिशील परि०-७
"ब"
—/

Copy of material in the custody
of National Archives
issued

(77)

S. No. 2
No. 47 / VIII F. / Census / 49.

All communication to
this Office should give
the number, date and
subject of any previous
correspondence and
should note the depa-
rtment.

Secretary to Government Chief Commissioner,
Vindhya Pradesh

To The Joint Secretary to the Govt. of India
Ministry of Law, New-Delhi.

Dated, Rewa, 7th January 1950

Subject- Supply of lists of :-
(a) Scheduled castes &
(b) scheduled tribes.

JAN 1950

20/50 - c
Department.

CENSUS

sir

I am directed to refer to the correspondence
resting with your communication No. F. 28/49-c
of 19.12.49 to the Chief Secretary Vindhya Pradesh
and to intimate that the Chief Commissioner is
of opinion that a member of the Scheduled caste or
scheduled tribes should no more be entitled to his
old privileges if he changes his religion.

The list of Scheduled castes and scheduled
tribes in Vindhya Pradesh is as follows:-

SCHEDULED CASTES.

1. Basor (Bansphor), 2. Chauri, 3. Dom, 4. Dossar or Doria, 5. Dharker, 6. Kuchbandia, 7. Lalbegi, 8. Mehtar or Bhangri or Dhamuk, 9. Kuskan, 10. Dahat, 11. Kochi & 12. Dher.

SCHEDULED TRIBES.

1. Balga, 2. Fanika, 3. Pao, 4. Agariya, 5. Bhuyiar, 6. Gond, 7. Anarwar, 8. Rajin (Awar, Kallai, Dora, Dikari), 9. Palha, 10. Pathar, 11. Ghariya, 12. Xenjar, 13. Kanar, 14. Bahela, 15. Hela, 16. Bhanua, 17. Kawadi, 18. Bhal, 19. Bedia, 20. Biar (Bayar), 21. Sonar and 22. Kondar.

Yours faithfully.

Muk 7.1.50

Secretary to Chief Commissioner
Vindhya Pradesh, Rewa.

9/1